

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:4868  
ANSWERED ON:09.12.2010  
MAHARATNA AND NAVARATNA STATUS TO PSUS  
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**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether some steel and oil Public Sector Undertakings (PSUs) have been conferred with Maharatna status and some other PSUs upgraded to Navaratna status;
- (b) if so, the details of all miniratna, maharatna and navaratna companies;
- (c) whether any sops are proposed to those PSUs which are improving their performances;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

- (a): Four Central Public Sector Enterprises (CPSEs), namely, (i) Indian Oil Corporation Limited, (ii) NTPC Limited, (iii) Oil & Natural Gas Corporation Limited and (iv) Steel Authority of India Limited have been conferred Maharatna status in May, 2010. Oil India Limited and Rashtriya Ispat Nigam Limited have been granted Navratna status in April, 2010 and November, 2010 respectively.
- (b): The list of Maharatna, Navratna and Miniratna CPSEs is annexed.
- (c) to (e): The Boards of Maharatna, Navratna, Miniratna and other profit making CPSEs have already been delegated enhanced powers in the areas of capital expenditure, investment in joint ventures/subsidiaries, human resources management, etc.